

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 12/SM/2014

- Subject : Non-compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009.
- Date of hearing : 30.9.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Respondents : Karan Chand Thapar and Bros Limited and others.
- Parties present : Shri Sanjay Sen, Senior Advocate, Indiabulls Power Trading Ltd.
Shri Anurag Sharma, Advocate, Indiabulls Power Trading Ltd.
Shri Amit Paul Ekka, Ved Prakash (P) Limited
Shri M.N. Ravi Shankar, Adhunik Alloys and Power Limited
Shri Vineet Sarawagi, Adhunik Alloys and Power Limited
Shri Vinay Prakask, New Field Power Trading
Shri Mohit Jain, Pan India Network Infravest Limited
Shri Maneesh Jain, Parshavnath Power

Record of Proceedings

Learned senior counsel for Indiabulls Power Trading Ltd. (IPTL) submitted that Indiabulls Power Trading Ltd has planned to undertake trading of the surplus power of its group company, namely Indiabulls Power Limited (IPL) and Indiabulls Realtech Limited (IRL) and their power projects are being commissioned in phase-wise. Learned senior counsel requested four weeks time to submit business plan stating the cut off date for commencement of trading.

2. The representative of Adhunik Alloys and Power Limited (APPL) submitted that AAPL has already executed PPAs to undertake trading in electricity and its trading activity has commenced. He further submitted that APPL is planning to upgrade its category of licence from category IV to Category I. The representative of AAPL requested for time to comply with the Trading Regulations.

3. The representative of Greenko Energies Private Limited (GEPL) submitted that GEPL is currently focussing on its own generation which is expected to commence within 4 to 5 months and thereafter it will trade its own power. He requested to adjourn the matter for one week.
4. The representative of Pan India Network Infravest Limited submitted that licensee is making sincere efforts for undertaking trading in electricity and it has adopted a structured approach with long-term business vision.
5. The representative of Newfields Advertising (P) Limited submitted that it was granted licence on 30.4.2013. He requested for time to comply with Trading Regulations.
6. The representatives of Vedprakash Power (P) Ltd and Parshvnath Power Projects (P) Limited submitted that the reply to the petition has already been filed and requested to consider the same.
7. The Commission observed that Karam Chand Thapar & Bros. Ltd.,Suryachakar Power (P) Corporation Ltd.,Vandana Vidyut Ltd., DLF Energy Private Ltd., Gemac Engineering Services (P) Ltd. and Green Fields Power Services (P) Ltd have not filed their replies despite notice.
8. After hearing the learned senior counsel and representatives of the parties, the Commission directed the licensees to submit their business plan within four weeks from the issue of Record of Proceedings.
9. The Commission directed that due date of filing the business plan should be strictly complied with.
10. Subject to above, the Commission reserved order in the petition.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)